

**GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) :** (a) Yes, Sir.

(b) Under the IAS/IPS (Appointment by Promotion) Regulations, a member of the State Civil/Police Service is eligible to be considered for promotion to Indian Administrative Service/Indian Police Service if he is holding a substantive post in the State Service and has completed not less than 8 years of continuous service (whether officiating or substantive) in the post of Dy. Collector/Dy. Superintendent of Police or in any other post equivalent thereof. These Regulations were amended in 1978 to provide that in respect of any released Emergency Commissioned or Short Service Commissioned Officers appointed to the State Civil or Police Service, 8 years of continuous service shall be counted from the deemed date of their appointment to that service, as determined by the State Government concerned after giving due weightage to the Army Service, subject to the condition that they have completed not less than 4 years of actual continuous service on the first day of January of the year in which the Selection Committee meets.

**Malpractices in recruitment of LDCs through Staff Selection Commission**

1287. **SHRI BHARAT KUMAR ODEDRA :** Will the PRIME MINISTER be pleased to state :

(a) whether C. B. I. has investigated recently a case regarding malpractices in recruitment of Lower Division Clerks through Staff Selection Commission;

(b) if so, the details thereof and whether it is also a fact that some I.A.S. Officers are also involved in these malpractices; and

(c) action taken against Officers concerned and the fate of wrongly recruited persons ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) :** (a) Yes, Sir.

(b) and (c). As a result of enquiries made by the Staff Selection Commission into

the complaints received by them, it was found that in about 40 cases nominations for the appointment to the post of Lower Division Clerk were made fraudulently. After collecting the relevant evidence and material, a FIR was lodged with the C.B.I. to conduct detailed investigation which is in progress. Three officials—one Section Officer, one Assistant and a Key Punch Operator—have been arrested. No I.A.S. Officer is involved. The services of wrongly recruited persons have been terminated.

**Pollution caused by iron foundries to Taj Mahal**

1288. **SHRI M. RAGHUMA REDDY :  
SHRI DHARAM PAL SINGH  
MALIK :  
SHRI SUBHASH YADAV :**

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the high powered Vardha Rajan Committee had identified 250 Iron Foundries which consume 2000 to 3000 tonnes of coal as the main sources of pollution around the Taj Mahal every day;

(b) whether Union Government propose to take steps for shifting all these foundries around Taj Mahal; and

(c) if not, the reason therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) :** (a) The Committee identified 250 iron foundries as one of the main sources of pollution around the Taj Mahal which use 200 to 300 tonnes of coal per day.

(b) No, Sir.

(c) The foundries have been directed to control their emissions and regulate the operations during certain periods in winter months. Schemes have also been taken for improving the design of cupolas and thereby reducing the emissions.

**Candidates from Karnataka in IAS/IPS/IFS examinations**

1289. **SHRI V. S KRISHNA IYER :**